

Serial No. of Order	Date of Order	Order with Signature O.A. 434 of 1995.
7.	12.1.96	<p>Shri R.C. Rath, learned Standing Counsel (Railways) requested on behalf of the Respondents that they require five months to finalise the claim since no record of the deceased employee's service is available and they are 'in the process' of reconstructing the record. The Respondents, incidentally, have admitted that the services of the deceased employee, Lakhan, had been duly regularised as a Gangman in the Pay scale of Rs. 775-1020/- with effect from 3.2.1989 i.e., nearly two and half years prior to his death. In order to provide immediate relief to the widow, and in view of the delay which has already taken place for settlement of her claim, due to no fault of hers, it is hereby directed that a Family Pension, on the basis of the minimum Pay scale of a gangman be provisionally sanctioned and paid to her as per the usual procedures within 30 days from today. The <u>final</u> settlement shall be made within 90 days from today, and necessary adjustment, if any, ^{from} the applicant's claims may</p>

A.D. from R-2 not returned.

R-1, R-3, R-4 has no appearance. Counter also not filed.

Adj. to 4.12.95 for further orders.

Sub
11/2

Bench

Counter has not yet filed by the respondents.

For hearing
(S.B.)

Sub
5/12

Bench

Counter not filed for hearing (S)

Sub
11/1

Bench

A copy of the orders dt-12-1-96 may be given to the counsel for both sides.

Sub
15/1

Sub

16.01.96
S.O

Received copy of judgment
for Respondents

Received
by Advocate.
16.1.96.

A copy of the orders dt-12-1-96 may be sent to the applicant by post as his counsel has not yet seen the same.

Sub

Sub
27/3

27.03.96.

S.O

(A)

Serial No. of Order	Date of Order	Order with Signature
		<p>also be made at the time of final settlement. If necessary, an undertaking may be obtained from the applicant and ^{that} she agrees to refund/ adjust the excess payments made to her, if any, in the provisional pension now sanctioned to her.</p> <p>Thus, the original Application is accordingly disposed of. No costs.</p> <p style="text-align: right;">8/11 MEMBER (ADMN.)</p>